IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE TWENTY SEVENTH DAY OF FEBRUARY TWO THOUSAND AND TWENTY SIX

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH

I.A.No.1 of 2026 in/&
Arbitration Application No: 92 of 2025

Arbitration Application No.92 of 2025

Between:
Naresh Chandra Binjrajka, S/o Govind Prasad Binjrajka R/o. #10-2-77/78, West Marredpally, Secunderabad, Telangana-500026.

...Applicant

AND
M/s. Sri Chakra Conventions, Rep. by its Managing Partner Mr. Ponnala Srikanth, H.No.10-2-55, Plot No.111/A, Road No.3, West Marredpally, Behind Subramanya Swamy Temple, Secunderabad-500026.

...Respondent

Arbitration Application under Section 11(5) & 11(6) of the Arbitration & Conciliation Act, 1996 R/w Scheme for Appointment of Arbitrator, 2000 praying that this Hon'ble Court may be pleased to kindly take the necessary measures for appointment of a sole arbitrator to resolve the disputes between the Applicant and the Respondent in terms of the Arbitration Clause contained in the lease agreement.

I.A.No.1 of 2026

Between:
Naresh Chandra Binjrajka, S/o Govind Prasad Binjrajka R/o. #10-2-77/78, West Marredpally, Secunderabad, Telangana-500026.

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M/s. Sri Chakra Conventions, Rep. by its Managing Partner Mr. Ponnala Srikanth, H.No.10-2-55, Plot No.111/A, Road No.3, West Marredpally, Behind Subramanya Swamy Temple, Secunderabad-500026. **...Respondent**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the Hon'ble Arbitrator who has been appointed as Arbitrator on 21-11-2025 in the above case to withdraw from the office of Arbitration in Arbitration Application No.92 of 2025, as he has been appointed as Deputy Director (Legal) on 01-12-2025.

Counsel for the Applicant: Mr. B. Aravind Reddy

Counsel for the Respondent: Mr. V.V.N.K. Sarath Saran

The Court made the following: ORDER

Mr. B.Aravind Reddy, learned counsel appears for the applicant.

Mr. V.V.N.K.Sarath Saran, learned counsel appears for the respondent.

This Court, by order dated 21.11.2025, has appointed Mr. C.Venkatesh, a former District Judge, as an independent arbitrator to adjudicate the dispute between the parties.

However, the proposed Arbitrator has conveyed his inability to accept the appointment as Arbitrator on his reemployment as Deputy Director (Legal) in the institution of Lokayukta.

Therefore, I propose to appoint Mr. V.Niranjan Rao, retired District Judge (presently residing at Villa No.6, MYP1 Green Castle, Gundla Pochampally Village, Medhal-Malkajgiri District, Hyderabad) as an independent Arbitrator to adjudicate the dispute between the parties. The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

Let the matter be listed after three weeks with the response, if any, of the proposed Arbitrator.

SD/- K.SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Mr. V.Niranjan Rao, retired District Judge (presently residing at Villa No.6, MYP1 Green Castle, Gundla Pochampally Village, Medhal-Malkajgiri District, Hyderabad. **(By Special Messenger)(Along with a Copy of affidavit and material papers)**
2. Sri C. Venkatesh, a former District Judge, (Resident of Flat No.403, Sri Chandra Residency, New Dayanand Nagar, Judge's Colony, Malakpet, Hyderabad, Mobile No.9440580935) **(By Special Messenger)(~~Along with a Copy of affidavit and material papers~~)**
3. The Section Officer, O.S.Section, High Court for the State of Telangana at Hyderabad.
4. One CC to Mr. B. Aravind Reddy, Advocate [OPUC]
5. One CC to Mr. V.V.N.K. Sarath Saran, Advocate [OPUC]
6. Two CD Copies

Kam/PSL